

**MINISTRY OF TRIBAL AFFAIRS
(JANJATIYA KARYA MANTRALAYA)**

1. Social security and social insurance to the Scheduled Tribes.
2. Tribal Welfare: Tribal welfare planning, project formulation, research, evaluation, statistics and training.
3. Promotion and development of voluntary efforts on tribal welfare.
4. Scheduled Tribes, including scholarship to students belonging to such tribes.
5. Development of Scheduled Tribes.
- 5A) All matters including legislation relating to the rights of forest dwelling Scheduled Tribes on forest lands.

NOTE:-The Ministry of Tribal Affairs shall be the nodal Ministry for overall policy, planning and coordination of programmes of development for the Scheduled Tribes. In regard to sectoral programmes and schemes of development of these communities policy, planning, monitoring, evaluation, etc. as also their coordination will be the responsibility of the concerned Central Ministries/Departments, State Governments and Union Territory Administrations. Each Central Ministry/Department will be the nodal Ministry or Department concerning its sector.

6.
 - (a) Scheduled Areas;
 - (b) Matters relating to autonomous districts of Assam excluding roads and bridge works and ferries thereon; and
 - (c) Regulations framed by the Governors of States for Scheduled Areas and for Tribal Areas specified in Part 'A' of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution.
7.
 - (a) Commission to report on the administration of Scheduled Areas and the welfare of the Scheduled Tribes; and
 - (b) Issue of directions regarding the drawing up and execution of schemes essential for the welfare of the Scheduled Tribes in any State.

8. The National Commission for Scheduled Tribes.
9. Implementation of the Protection of Civil Rights Act, 1955 (22 of 1955) and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989), excluding administration of criminal justice in regard to offences in so far as they relate to Scheduled Tribes.